## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4182 ANSWERED ON:18.12.2014 LAND REFORMS Ram Mohan Naidu Shri Kinjarapu

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the achievements made in the country with regard to land reforms, particularly in Andhra Pradesh for the last three years and the current year, State/UT wise;

(b) whether there is any plan to distribute land to the landless people belonging to Scheduled Castes/ Scheduled Tribes and Other Backward Classes in Andhra Pradesh;

(c) if so, the details of the land distributed during the said period;

(d) whether the Government has any monitoring mechanism to supervise and guide the land reform works done by the State Government: and

(e) if so, the details thereof?`

## Answer

## MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (c): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature The State Governments/UT Administrations have been requested from time to time for distribution of land to the landless poor.

(d) to (e): Implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development.